

**RBI prohibits Rapti Growth Fund Ltd.  
from accepting deposits**

**May 28, 1999**

It is hereby notified for the information of the public that the Reserve Bank of India in exercise of the powers, conferred on it under Section 45K (4) read with Section 45MB(1) of the Reserve Bank of India Act, 1934 has prohibited Rapti Growth Fund Ltd., C 4, Meera Bai Marg, Lucknow from accepting deposits with effect from May 27, 1999 in any form, whether by way of fresh deposits or renewal or otherwise.

Further, in exercise of the powers conferred on it under Section 45MB(2) of the Reserve Bank of India Act, 1934, the Reserve Bank has directed Rapti Growth Fund Ltd., not to sell, transfer, create charge or mortgage or deal in any manner with its property and assets without prior written permission of the Bank.

**Rupambara Padhi  
Manager**

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